

ITEM NO.14 Court 10 (Video Conferencing)

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 1488-1492/2020

RESERVE BANK OF INDIA

Petitioner(s)

VERSUS

AUM CAPITAL MARKETS PRIVATE LIMITED & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.132557/2020-STAY APPLICATION and IA No.132560/2020-EXEMPTION FROM FILING AFFIDAVIT )

Date : 18-12-2020 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Tushar Mehta, SG  
Ms. Liz Mathew, AOR  
Mr. Ashish Kamat, Adv.  
Mr. Vivek Shetty, Adv.  
Mr. Nishant Upadhyay, Adv.

For Respondent(s) Mr. Mukul Rohtagi, Sr. Adv.  
Mr. Anuj Berry, Adv.  
Ms. Veena Sivaramakrishnan, Adv.  
Mr. Chaitanya Safaya, Adv.  
Mr. Dhananjai Charan, Adv.  
Mr. Shiv Johar, Adv.  
Mr. Vinayak Chawla, Adv.  
Mr. Shardul S. Shroff, AOR  
  
Mr. Arvind P. Dattar, Sr. Adv.  
Mr. Rohit R.C., AOR

UPON hearing the counsel the Court made the following  
O R D E R

On being mentioned by Mr. Mukul Rohatgi, learned senior counsel, Diary No. 27512 of 2020 is taken on Board.

Issue notice on the transfer petitions as well as on Diary No.27512 of 2020 and the application(s) for stay returnable within

ten days.

Mr. Arvind P. Datar and Mr. Mukul Rohatgi, learned senior counsel accept notice on behalf of Respondent Nos. 1 and 4 respectively. Hence, formal notice need not be issued to these respondents.

(ASHWANI THAKUR)  
AR-CUM-PS

(R.S. NARAYANAN)  
COURT MASTER